

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 05.01.2012

The meeting No.40/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 05.01.2012 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.38/AM12 dated 22.12.2011 were ratified. The agenda for meeting No.40/AM-12 dated 05.01.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 40/84-ALC3/2011 **MEETING DATE** : 05.01.2012

1	Case No.: 31/37/84-ALC3/2011	Party Name: ADVANCE SYNTEX PVT. LTD	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Rejected
	HQ File :01/84/050/00286/AM12/	RLA File :34/24/040/00160/AM12/	Lic.No/Date:3410032103 04.11.2011	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export product is metallic yarn powder (Zari powder/Glitter powder) and ITC (HS) code quoted as 56050090. It is seen from the ITC (HS) Code 56050090, the item described as metalise yarn, whether or not gimped, being textile yarn, or strip or the like heading 5404 or 5405. In the heading 5404 and 5405, it is mentioned as monofilament yarn, which is synthetic or artificial monofilament yarn. In this code 5404 & 5405, all the product have to be of synthetic textile material of an apparent width not exceeding 5 mm, in the nature of yarn. The yarn could be combined with metal. Accordingly,			

the ITC (HS) Code quoted by the applicant firm does not find under purview of Norms Committee-5. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Case No.:22/37/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved	
HQ File :01/84/050/00277/AM12/	RLA File :04/24/040/00112/AM12/	Lic.No/Date:0410130165 09.11.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester industrial yarn	17,50,000 Kgs.	Polyester chips (for industrial yarn) Spin finish Oil	18,37,500 Kgs, 15,750 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:17/37/84-ALC3/2011	Party Name: SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status : Approved
HQ File :01/84/050/00272/AM12/	RLA File :02/24/040/00115/AM12/	Lic.No/Date:0210168963 15.11.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Spirally linked Canvas for paper machines made of polyester Monofilament yarn	20,000 Kgs.	Polyester Monofilament yarn 0.50mm dia to 0.90mm dia	21,000 Kgs,
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

4	Case No.:18/37/84-ALC3/2011	Party Name: SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved									
	HQ File :01/84/050/00273/AM12/	RLA File :02/24/040/00120/AM12/	Lic.No/Date:0210168856 15.11.2011										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Synthetic polyester Monofilament yarn Dryer fabric</td><td>10,000 Kgs.</td><td>Polyester Monofilament yarn of relevant denier, abrasion resistance, specific diameter consistency, smooth (0.36mm x 0.67 mm Dia & 0.50mm to 0.90mm Dia). Abrasions resistance, specific diameter consistency, smooth & hydrolysis resistant.</td><td>10,500 Kgs,</td></tr> </table>	S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Synthetic polyester Monofilament yarn Dryer fabric	10,000 Kgs.	Polyester Monofilament yarn of relevant denier, abrasion resistance, specific diameter consistency, smooth (0.36mm x 0.67 mm Dia & 0.50mm to 0.90mm Dia). Abrasions resistance, specific diameter consistency, smooth & hydrolysis resistant.	10,500 Kgs,	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Synthetic polyester Monofilament yarn Dryer fabric	10,000 Kgs.	Polyester Monofilament yarn of relevant denier, abrasion resistance, specific diameter consistency, smooth (0.36mm x 0.67 mm Dia & 0.50mm to 0.90mm Dia). Abrasions resistance, specific diameter consistency, smooth & hydrolysis resistant.	10,500 Kgs,									

5	Case No.:1/40/84-ALC3/2011	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Deferred
	HQ File :01/84/050/00298/AM12/	RLA File :11/24/040/00043/AM12/	Lic.No/Date:1110026185 18.11.2011	Defer Date: 2.2.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

6	Case No.: 16/37/84-ALC3/2011	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Rejected
	HQ File :01/84/050/00271/AM12/	RLA File :35/24/040/00028/AM12/	Lic.No/Date:3510036283 22.11.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export document is cover all is no where reflected in the export side and raw cotton content in KG not mentioned. In the import side, accountability of item Nos. 6 to 10 is not mentioned. Further GSM and weight in KG in respect of item No.4, 5 & 6 and width of item No.6 has not given. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

7	Case No.: 28/37/84-ALC3/2011	Party Name: KUMARI OVERSEAS PVT. LTD	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved									
	HQ File :01/84/050/00283/AM12/	RLA File :07/24/040/00330/AM12/	Lic.No/Date:0710084147 22.11.2011										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Twisted silk yarn (Made out of thrown silk yarn)</td><td>3598 Kgs.</td><td>Thrown silk yarn, 4A/5A grade 20/22 denier</td><td>3670 Kgs.</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Twisted silk yarn (Made out of thrown silk yarn)	3598 Kgs.	Thrown silk yarn, 4A/5A grade 20/22 denier
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Twisted silk yarn (Made out of thrown silk yarn)	3598 Kgs.	Thrown silk yarn, 4A/5A grade 20/22 denier	3670 Kgs.									

Case No.: 20/37/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Deferred
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8	HQ File :01/84/050/00275/AM12/	RLA File :04/24/040/00237/AM12/	Lic.No/Date:0410130839 24.11.2011	Defer Date:02.02.2012
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.				

9	Case No.:26/37/84-ALC3/2011		Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
	HQ File :01/84/050/00281/AM12/		RLA File :05/24/040/00293/AM12/	Lic.No/Date:0510309143 24.11.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Top made of 100% Polyester Dyed Woven Fabric, GSM: 70(+/- 10%), Style: S-277229/S-277229P	19,250 Nos.	100% Polyester Dyed Woven Fabric, GSM: 70(+/- 10%)	21,050 Sq. meter (@ 1.0935 Sq, meter per piece)
10	2.	Ladies Top made of 100% Polyester Printed Woven Fabric, GSM: 75(+/- 10%), Style: S-277344, S-277344P, S-277904, S-277905, S-277345, S-277905P	20,270 Nos.	100% Polyester Printed Woven Fabric, GSM: 75(+/- 10%)	22,250 Sq. meter (@ 1.0976 Sq, meter per piece)
	The GSM should match in both import and export.				
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				
	Case No.:19/37/84-ALC3/2011		Party Name: SAGAR BRUSH INDUSTRIES	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Rejected
	HQ File :01/84/050/00274/AM12/		RLA File :35/24/040/00024/AM12/	Lic.No/Date:3510036332 25.11.2011	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export description does not				

indicate whether the import item is actually used in the export product. Export description is very broad, unless it is clearly described in the export description whether it is viscose, rayon, silk or any other item. The Committee is not clear about the given description of export. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

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Case No.:29/37/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved	
HQ File :01/84/050/00284/AM12/	RLA File :05/24/040/00295/AM12/	Lic.No/Date:0510309613 28.11.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant dress in 100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation) with diaper cover and lining of indigenous fabric, Style No: 150706	12,352 Nos.	100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation)	10751 Sq. meter (@ 0.87 Sq. meter per piece)
2.	Infant dress in 100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation) with diaper cover and lining of indigenous fabric, Style No: 150795/167800	11,262 Nos.	100% cotton printed plain woven fabrics, GSM: 78 +/- 10% (variation)	10,340 Sq. meter (@ 0.918 Sq. meter per piece)
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

12	Case No.:27/37/84-ALC3/2011	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved														
	HQ File :01/84/050/00282/AM12/	RLA File :05/24/040/00296/AM12/	Lic.No/Date:0510309673 29.11.2011															
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies skirts made of 100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%) (Style No: WU2LV46205PL)</td><td>6500 Nos.</td><td>100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%)</td><td>20,475 Sq. Meter (@ 3.15 Sq. Meter per piece)</td></tr> <tr> <td>2.</td><td>Ladies shirt dress made of 97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%) (Style No: RM87615814)</td><td>8300 Nos.</td><td>97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%)</td><td>22,825 Sq. Meter (@ 2.75 Sq. Meter per piece)</td></tr> </tbody> </table> <p>The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies skirts made of 100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%) (Style No: WU2LV46205PL)	6500 Nos.	100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%)	20,475 Sq. Meter (@ 3.15 Sq. Meter per piece)	2.	Ladies shirt dress made of 97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%) (Style No: RM87615814)	8300 Nos.	97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed														
1.	Ladies skirts made of 100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%) (Style No: WU2LV46205PL)	6500 Nos.	100% polyester dyed fabrics, GSM: 116 (Tolerance + or - 10%)	20,475 Sq. Meter (@ 3.15 Sq. Meter per piece)														
2.	Ladies shirt dress made of 97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%) (Style No: RM87615814)	8300 Nos.	97% cotton, 3% spandex dyed fabrics, GSM: 115 (Tolerance + or - 10%)	22,825 Sq. Meter (@ 2.75 Sq. Meter per piece)														

	Case No.:23/37/84-ALC3/2011	Party Name: SUPER TANNERY LIMITED,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
	HQ File :01/84/050/00278/AM12/	RLA File :06/24/040/00045/AM12/	Lic.No/Date:0610024855 01.12.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p>			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents leather shoes with PU sole (Wt. Of PU sole 700 gams per pair) fitted with or without steel toe caps/synthetic toe caps/ composite toe caps and steel mid sole	20,000 pair	1. Synthetic Lining	35,000 Sq. Feet (@1.755 sq. meter per pair)
			2. Adhesive (PU)	600 Kgs. (@ 30 gms per pair)
			3. Thermoplastic sheet for:- 1 counter	280 Sq. meter (@ 0.014 sq. meter per pair)
			4.Re-inforcement tape (width 1.5 cms)	10,000 Meter (@0.50 meter per pair)
			5. Sheet for making insole	1000 Sq. Meter (@0.50 sq. meter per pair)
			6.Thermoplastic cement (rod/ granule/ olyester/ polyamide)	220 Kgs.
			7. Polyol	7210 Kgs.
			8. Isocynate	6314 Kgs.
			9. Catalyst	462 Kgs.
			10.Release Agent	630 Kgs.
			11. Additives	280 Kgs.
			12. Logos	20,200 pair
			13. Eyelets	20,200 pair
			14.Metallic fittings (1) D Ring (2) Hook (3) Rivets	20, 200 pair (@ Net +1%)
			15.Band knives for splitting M/c.	9 Nos.
			16.Steel toe caps/ Synthetic toe caps/ Composite toe caps	20,000 pair
			17.Steel mid sole (net to net)	20,000 pair

The R.A. shall be advised to take necessary conditions. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:24/37/84-ALC3/2011	Party Name: SUPER TANNERY LIMITED,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00279/AM12/	RLA File :06/24/040/00044/AM12/	Lic.No/Date:0610024854 01.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents leather half boots with PU sole (Wt. Of PU sole 700 gams per pair) fitted with or without steel toe caps/synthetic toe caps/ composite toe caps and steel mid sole	30,000 pair	1. Synthetic Lining	1,12,500 Sq. feet
			2. Adhesive (PU)	1200 Kgs.
			3. Thermoplastic sheet for:- 1 counter	420 Sq. meter
			4. Re-inforcement tape (width 1.5 cms)	33,000 Meter
			5. Sheet for making insole	1500 Sq. meter
			6. Thermoplastic cement (rod/granule/ polyester/ polyamide)	330 Kgs.
			7. Polyol	10,815 Kgs.
			8. Isocynate	9471 Kgs.
			9. Catalyst	693 Kgs.
			10. Release Agent	945 Kgs.
			11. Additives	420 Kgs.
			12. Logos	30,300 pair
			13. Eyelets	30,300 pair
			14. Metallic fittings (1) D Ring (2) Hook (3) Rivets	30,300 pair
			15. Band knives for splitting M/c.	13 Nos.
			16. Steel toe caps/	30,000 pair (Net

		Synthetic toe caps/ to net)
		Composite toe caps (net to net)
		17. Steel mid sole (net to net)
		30,000 pair (Net to net)
The R.A. shall be advised to take necessary The R.A. shall be advised to take necessary action subject to compliance of other usual conditions conditions.		

Case No.:25/37/84-ALC3/2011		Party Name: SUPER TANNERY LIMITED,	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00280/AM12/		RLA File :06/24/040/00043/AM12/	Lic.No/Date:0610024853 01.12.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents leather long boots with PU sole (Wt. Of PU sole 700 gams per pair) fitted with or without steel toe caps/synthetic toe caps/ composite toe caps and steel mid sole	10,000 pair	1. Synthetic Lining	45,000 Sq. feet
			2. Adhesive (PU)	500 Kgs.
			3. Thermoplastic sheet for:- 1 counter	140 Sq. meter
			4.Re-inforcement tape (width 1.5 cms)	15,000 Meter
			5.Sheet for making insole	500 Sq. meter
			6.Thermoplastic cement(rod/granule/ polyester/polyamide)	110 Kgs.
			7.Polyol	3605 Kgs.
			8. Isocynate	3157 Kgs.
			9. Catalyst	231 Kgs.
			10. Release Agent	315 Kgs.

11. Additives	140 Kgs.
12, Logos	10,100 pair (Net+1%)
13. Eyelets	10,100 pair (Net+1%)
14. Metallic fittings (1) D Ring (2) Hook (3) Rivets	10,100 pair (Net+1%)
15. Band knives for splitting M/c.	4 Nos.
16.Steel toe caps/ Synthetic toe caps/ Composite toe caps (net to net)	10,000 pair (Net to Net)
17.Steel mid sole (net to net)	10,000 pair (Net to Net)

The R.A. shall be advised to take necessary conditions. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:21/37/84-ALC3/2011	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved
HQ File :01/84/050/00276/AM12/	RLA File :04/24/040/00241/AM12/	Lic.No/Date:0410131225 02.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Yoke Kit (Shoulder Pads) made out of 100 Polyester fireproof fabrics Polyester Fire Retardant 63" Width	12,500 set	100% Polyester fireproof fabrics Polyester Fire Retardant 63" Width 180 GSM	2375 Sq. meter (@ 0.19 sq. meter per set)

	180 GSM attached with woven labels.	Labels woven cotton fire resistant with FOAM and GEL wordings	25,000 Nos. (@ 2 number per set)
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

17

Case No.:30/37/84-ALC3/2011	Party Name: N. C. JOHN & SONS (P) LTD.	Meet No/Date:40/84-ALC3/2011 05.01.2012	Status: Approved	
HQ File :01/84/050/00285/AM12/	RLA File :10/24/040/00026/AM12/	Lic.No/Date:1010046892 07.12.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PVC backed coir mats/ matting in cut sizes printed/stencilled	72825 Sq. meter.	Relevant PVC backed coir mats & matting natural/bleached in rolls	75000 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

MANUAL AGENDA CASES

(18)

Case No.343	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/243/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 3510035276 dated 26.8.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

(19)

Case No.344	M/s GTI Textiles Ltd., Nagpur
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NC 40/AM-12, dt.5.1.2012	File No.01/84/50/124/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 5010000402 dated 5.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and Committee modified its earlier decision given in its meeting held on 20.11.2011 in respect of column 4. The column 4 may be read as: 1.55 M.T.(including 5% wastage).

(20)

Case No.345	M/s V & S International Pvt. Ltd., Gurgaon
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/585/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No. 0510207141 dated 3.8.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and provide the ex-post-facto approval for the revised ad-hoc norms.

(21)

Case No.346	M/s Colart Camlin Canvas Pvt. Ltd., Mumbai
NC 40/AM-12, dt.5.1.2012	File No.01/84/50/124/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0310539843 dated 30.9.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not sent application set alongwith details of export and import and copy of authorization. Applicant firm is, therefore, directed to send the same for consideration of the Committee.

(22)

Case No.347	M/s Ganga Acrowools Ltd., Ludhiana
NC 40/AM-12, dt.5.1.2012	File No.01/84/50/63/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No. 3010066652 dated 3.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the revise Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system)	11,00,000 Kgs.	1)Acrylic Fiber (1-3 D) 2)Acrylic Fiber (5D-7 D) 3) Cationic Dyes	1) 7,00,000 Kgs. 2) 5,21,000 Kgs. 3) 22,000 Kgs.

		4) Mis. Chemical	4) 6.4% by weight of export product.
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The Dyes and Chemicals in respect of import item No.3 and 4 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at Sr. No.5

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.348	M/s Orient Craft Limited
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/243/AM-12/DES-V
Ratification of input output norms against Annual Advance Authorisation No. 0510264384 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

(24)

Case No.349	M/s Aristo Texcon Pvt. Ltd., Kolkata
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/282/AM-11/DES-V
Ratification of input output norms against Annual Advance Authorisation No. 0210165324 dated 6.9.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no sketch, size, design, measurement & calculation of each of 4 products, content in yarn to fabric, fabric in sq. meter and fabric in KG term and relative drawing, CAD/CAM, fiber in design, weight of each product has been given. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(25)

Case No.350	M/s Orient Craft Limited
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NC 40/AM-12, dt.5.1.2012	File No.01/84/162/208/AM-11/DES-V
Ratification of input output norms against Annual Advance Authorisation No. 0510264384 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 2.2.2012.

(26)

Case No.351	M/s Orient Craft Limited
NC 40/AM-12, dt.5.1.2012	File No.01/84/162/257/AM-11/DES-V
Ratification of input output norms against Annual Advance Authorisation No. 0510264383 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bedsread (quilted) made out of 82% Rayon, 18% silk, Velvet Dyed Fabric (+10), GSM: 180(+/- 10%), size 240 cms x 260 cms Style: velvet bedsread	One	82% Rayon, 18% silk (+/- 10%), Velvet Dyed Fabric (+10), Width 54" GSM: 180(+/- 10%), Pipen for bedsread Width 54" GSM: 180(+/- 10%)	@ 7.46 Sq. meter per piece.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
